

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Appeal No. 05 /2023/EZ

In the Matter of :

Eastern Coalfield Limited & Anr.

Applicant(s)

-Versus-

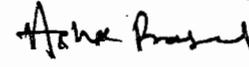
Union of India & Ors.

Respondent(s)

I N D E X

Sl. No.	Particulars	Annexures	Pages
1.	Counter Affidavit/Reply for and on behalf of the Respondent Nos.1,2 and 3.		163 to 177
2.	Copy of Public Notices dated 28.10.2015 and 21.04.2016 issued by CGWA inviting online applications.	R-1	178
3.	Copy of the NGT order dated 15.04.2015.	R-2	179 to 180
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Through :


(Ashok Prasad)
Advocate,

Place ; Kolkata

Date : 04/05/23

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH,
AT KOLKATA**

Appeal No. 05/2023/EZ

IN THE MATTER OF :

EASTERN COALFIELD LIMITED & ANR.

... APPELLANT(S)

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS(S)

**COUNTER AFFIDAVIT / REPLY FOR AND ON BEHALF OF THE RESPONDENT
NOS. 1, 2 and 3**

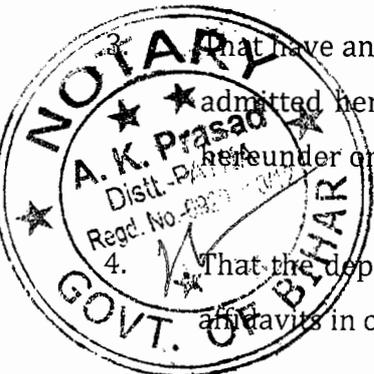
MOST RESPECTFULLY SHOWETH:

I, RAJEEV RANJAN SHUKLA Son of Late R. N. Shukla aged about 50 Years, employed / appointed as the Head of Office, in Central Ground Water Board, MER, Patna, functioning / officiating as Head of Office at Patna, do hereby solemnly affirm and declare as under:-

1. That I am well conversant with the facts and circumstances of the case, and as such, I am duly authorized and competent to swear this affidavit on behalf of CGWB, MER, Patna, in the above matter.
2. That I have read and understood the original appeal and have been advised to traverse by way of this Counter Affidavit as reply thereto.

That I have and except those which are matter of record and those which are specifically admitted hereto the contents of the appeal that have not been specifically admitted hereunder or are a matter of record be deemed denied.

4. That the deponent craves liberty to raise additional submission or file supplementary affidavits in case need arises during the course of arguments.



BY _____ (1)

PRELIMINARY SUBMISSIONS:

1. An application for the grant of No Objection Certificate for ground water withdrawal was received from Eastern Coalfields Limited, Mugma Area in respect of Chapapur Colliery, wherein the unit had mentioned ground water quantum as 1500 m³ /day without any mentioned of the abstracted ground water on account of dewatering mining seepage.
2. During the processing of the NOC Application, a letter no. ECL/GM/MA/AMPCD/2021/131(A) dated 15.03.2021 (**Annexure O of the Appeal at pg.102**), was received from the applicant vide email dated 15.03.2021, stating that:-

"The seepage details of last 03(three) years are as follows:

Seepage Details						
	FY 2018-19		FY 2019-20		FY 2020-21	
	M3/day	M3/yr.	M3/day	M3/yr.	M3/day	M3/yr.
UG	2.071	756.16	2.9	1058.62	2.48	907.39
OC	49.8	18177	49.8	18177	33.2	12118
Total	51.871	18933.16	52.7	19235.62	35.68	13025.39

*This is to inform that the water discharge details of Chapapur Colliery in the application was given as 1500 m³/day which is the anticipated peak capacity which the mine can ever reach during the life of the mine. **However, your attention is requested on the peak seepage capacity that the mine has reached in the last three years. It is requested to kindly charge the NOCAP fee on the basis of maximum seepage the mine has ever reached is 52.7 m³/day & 19235.62 m³/day (highlighted in the table above).***

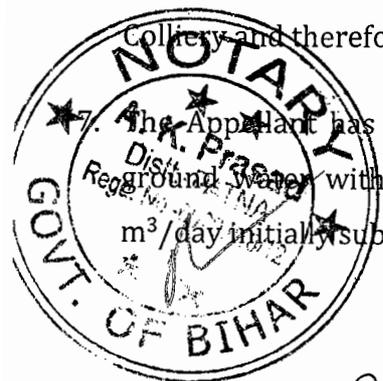


3. That accordingly, the NOC was approved as per the above information provided by ECL. Pertinent to mentioned that post grant of NOC, Clause - 1, of the mandatory condition being installation of temper proof digital water flow meter with telemetry of all the abstraction structure shall be mandatory for NOC seekers whereas, any compliance certificate with the

BY

endorsement of this respondent (NOC Granter) within a stipulated period of 30 days has been contravened and thus is conditional subject to the contents of Clause - 29, failing which, penalty/EC/ cancellation of NOC shall be imposed, pursuant to the instant case. Subsequently, as per CGWA Guidelines dated 24.09.2020 (**Annexure A of the Appeal at pg.34**), abstraction charges were sought from ECL on the basis of the reduced quantum vide email dated 22.03.2021. It is submitted that ECL did not bother to bring to the notice of the Authority when charges were communicated to be paid on the basis of reduced quantum or when NOC was issued for the reduced quantum. **ECL was completely silent until the site inspection of extraction of ground water was conducted by CGWB, MER.**

4. A show cause notice dated 13.10.2021 was issued to Chapapur Colliery for misleading the Authority by providing false information regarding the quantum of ground water extraction/dewatering. In the reply of Show Cause Notice received from ECL (**Annexure T of the Appeal at pg. 113**), it was clearly mentioned that vide letter no. ECL/GM/MA/AMPCD/2021/131(A) dated 15.03.2021, "*the mine management has submitted the peak dewatering details i.e. 1500 m³/day and mine seepage details i.e. 52.7 m³/day for consideration and requested to charge on the basis of seepage details.*"
5. It is submitted that **misleading, irrelevant and repetitive facts** have been presented before the Hon'ble Tribunal in the Appeal, thereby raising questions on the credibility of submissions and as a deliberate attempt to divert the attention of Hon'ble court from the main issue. Nevertheless it is not forthcoming in the appeal as to the suppression of the material particulars at the time of seeking NOC thus rendering the NOC invalid on account of contravention of Clause - 29 of the NOC and the same has not been dealt in appeal accordingly.
6. It is submitted that many of the submissions depict the casual approach of the Appellant as the figures related to quantum of ground water submitted before the Hon'ble Tribunal are incorrect. There are wrong figures mentioned at number of places (such as 300 m³/day and 99.6 cum/ day, which are not part of any document or correspondence in respect of Chapapur Colliery and therefore the contravention by the appellant does not have any leg to stand.
7. The Appellant has misled the Hon'ble Tribunal by submitting in the Appeal that the total ground water withdrawal stated in the application was 300m³/day whereas it was 1500 m³/day initially submitted in the application, thereby resorting to absence of process of law.



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8. It is submitted that ECL requested for the reduction in quantum of ground water from 1500 m³/day to 52.7 m³/day vide Letter dated 15.03.2021 to evade the payment of charges, which were considerably higher than what they actually paid to obtain the NOC.

In view of the same the said conduct on the part of the ECL has not been explained and the same also contradicts the ground inspection report, which amounts incipient fraudulent intents to cause revenue loss to the public exchequer and as such, such corrupt practice warrants nipping in the bud with the involvement of larger public interest.

PARA WISE REPLY:

9. That in reply to the paras I to V are relating to matter of record and hence, do not warrant any reply from this answering respondents.
10. That the contents of Para 1 of the Appeal is a matter of record and need no comments from this answering respondents.
11. That it is submitted that the averments made in para 2 of the Appeal are misconceived and denied. This para depicts incomplete information of the applicant regarding CGWA Guidelines. It is submitted that prior to the notified Guidelines dated 24.09.2020 issued by Ministry of Jal Shakti, ground water was regulated as per the Guidelines issued in 2008, 2012 and 2015. The 2017 draft Guidelines referred by the Appellant were never notified and the same is irrelevant to mention in the present case.
12. That in reply to averments made in paras 3 to 5 of the Appeal, it is submitted that the said Hon'ble NGT Order holds no relevance in view of the facts and circumstances in the present matter/context. It is clarified that the said matter OA 176/2015 is disposed off and the CGWA Guidelines dated 24.09.2020 have been issued in compliance of NGT Orders and recommendations of the Committees in the same matter. It is also pertinent to mention here that no draft guidelines were submitted before the Hon'ble NGT by the committee constituted vide Order dated 11.09.2019.

That in reply to averments made in para 6 of the Appeal, it is mentioned here that wrong and misleading facts are again being presented by the appellant. CGWA already started online applications for issuance of NOC since 2015. Public Notices dated 10.2015 and 21.04.2016 issued by CGWA inviting online applications.



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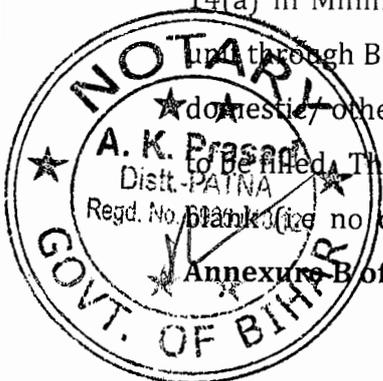
A copy of the public notice dated 28.10.2015, 21.04.2016 is attached herewith and marked as **ANNEXURE R-1**.

14. That the contents of Para 7 of the Appeal is a matter of record and needs no comments from this answering respondents.
15. That with regards to the Para 8 of the Appeal, it is submitted that these are initial facts, and not relevant to the present issue. It is not denied that the firm had applied for NOC through online in an appropriate manner is beginning; vide Application No. 21-4/283/JH/MIN/2018, which contradicts the submissions of the applicant in Para 6 regarding the commencement of online mode. The issue rose when the firm submitted false information in March 2021 **enclosed as Annexed O of the Appeal (Page. 102)**
16. That with regards to the Para 9 of the Appeal, it is submitted that wrong facts are being presented before the Hon'ble Tribunal. It is apparent from **Annexure C of the Appeal (pg. 70)** that the figure for ground water quantum (Avg peak mine water pumping) is 1500 m³/day whereas appellant stated 300 cu. m/day.

It is also submitted that despite Hon'ble NGT's directions that all existing units are required to take NOC since 2015 and public notices issued by CGWA, ECL applied for NOC in 2018. CGWA had issued guidelines in 2015 and various public notices, according to which, apart from new industries, all existing industries were also directed to obtain NOC.

A copy of the NGT order dated 15.04.2015 is enclosed herewith and marked as **ANNEXURE R-2**.

17. That the contents of Para 10 of the Appeal is a matter of record and needs no comments from this answering respondents.
18. That in reply to averments made in para 11 of the Appeal, it is considered pertinent to first explain Item 14(a) and Item 14(b) of the NOC Application for Mining Projects. Item 14(a) in Mining Applications is the quantum of ground water abstraction by mining through Borewell/ Tubewell existing outside the mine for the purpose of drinking/ domestic/ other uses. Under Item 14(b), quantum of dewatering from the mine itself is to be filled. The firm had mentioned 1500 m³/day under Item 14(a) and left Item 14(b) blank (i.e. no quantum filled as dewatering) in the application as is apparent from **Annexure B of the appeal (Page 66)**



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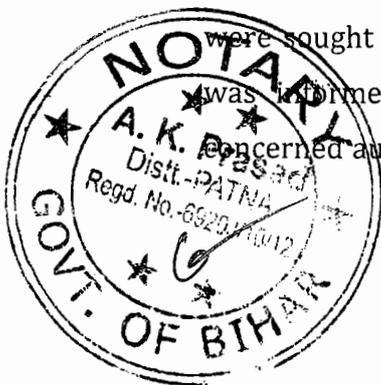
19. That in reply to averments made in para 12 of the Appeal (i.e reason by Appellant for leaving Item 14(b) of the application blank) it is mentioned here that considering the experience and reputation of CMPDIL, it is unconvincing that seepage assessment/ quantity was not known to the renowned research institute.
20. That in reply to averments made in para 13 of the Appeal is a matter of record and needs no comments from this answering respondents. Mandatory documents were asked from the firm as part of routine for the processing of the application.
21. That with regards to the Para 14 of the Appeal, it is submitted that no error has been made on the part of CGWA. It is clearly mentioned vide ECL Letter dated 15.03.2021 that:

"This is to inform that the water discharge details of Chapapur Colliery in the application was given as 1500 m³/day which is the anticipated peak capacity which the mine can ever reach during the life of the mine. However, your attention is requested on the peak seepage capacity that the mine has reached in the last three years. It is requested to kindly charge the NOCAP fee on the basis of maximum seepage the mine has ever reached is 52.7 m³/day & 19235.62 m³/day highlighted in the table above."

Thus, ECL had requested to charge fees on reduced quantum than what was initially submitted (Annexure O of the Appeal at pg.102) which is extremely clear-cut from the literal interpretation of the said letter.

They had submitted the peak dewatering details i.e. 1500 m³/day and mine seepage details i.e. 52.7 m³/day for consideration and requested to charge on the basis of seepage details.

22. That with regards to the Para 15 of the Appeal, it is submitted that the information / submissions given by a reputed organization, such as the ECL, subsequent to submission of NOC application, were considered to be true by CGWA. However, CGWA observed the vast difference in mine seepage quantum forwarded by the Regional Office and the details submitted by ECL vide email dated 15.03.2021 and comments were sought from the Regional Office. And whereas vide email dated 15.03.2021, it was informed by the Regional Office that the matter was discussed with the concerned authorities and the application may be processed as per the ground water



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dewatering quantum stated by ECL, Mugma Area vide email dated 15.03.2021 (which was 52.7 m³/day as against the initially applied quantum of 1500 m³/day).

23. That the contents of paras 16 are relating to matter of record and hence, do not warrant any reply from this answering respondents. However, Barmuri is a different Colliery and its mention herein is unnecessary.
24. That in reply to the paras 17 to 23 are relating to matter of record and hence, do not warrant any reply from this answering respondents.
25. That with regards to the paras 24 to 27 of the Appeal, it is submitted that **wrong and misleading facts and figures** are submitted by the appellant. **There is no mention of ground water quantum of 300m³/day, neither in any document nor in any correspondences between CGWA and ECL.**

Further, CGWA never communicates verbally, as is apparent from the communications of CGWA presented by the Appellant.

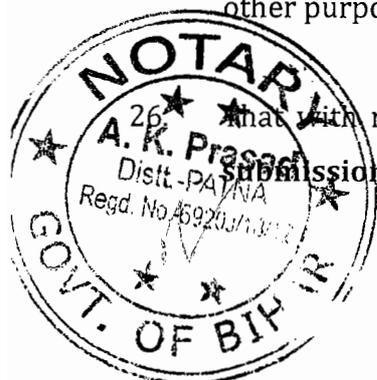
It is clarified that the process was going on smoothly and the main issue starts from the communications received from ECL vide letter dated 13.03.2021 wherein mine seepage data for the years 2018, 2019 and 2020 were submitted and then vide letter dated 15.03.2021, **it was clearly requested to charge the fees on the basis of maximum seepage the mine has ever reached, that is 52.7 m³/day & 19235.62 m³/year.**

As submitted earlier in the reply to Para 14, it is clearly mentioned vide ECL Letter dated 15.03.2021 that:

"However, your attention is requested on the peak seepage capacity that the mine has reached in the last three years. It is requested to kindly charge the NOCAP fee on the basis of maximum seepage the mine has ever reached is 52.7 m³/day & 19235.62 m³/month highlighted in the table above."

The fees is being levied on dewatering and abstraction from tube wells for other purposes as per CGWA Guidelines dated 24.09.2020.

That with regards to para 28 of the Appeal, it is submitted that **on account of the submissions by a reputed organization and considering them to be true, the NOC**



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application was processed by CGWA accordingly on the basis of the request for significant reduction of the quantum of dewatering.

The charges were sought from ECL on the basis of the reduced quantum vide email dated 22.03.2021, and if it was wrong in the Appellant's view, instead of bringing it to the notice of this Office, ECL chose to pay the reduced charges instantly.

Annexed email dated 22.03.2021 (**Annexure Q of Appeal at pg. 104**)

27. That with regards to para 29 of the Appeal, as submitted earlier, there was no misunderstanding and the NOC was processed as per the facts and figures provided by ECL.

It is a wrong factual submission that requirement of groundwater was 300 meter cu/day for Chapapur Colliery.

It is denied that "it was left for the authorities if they so desired to work out the exact requirement of groundwater and make an inspection of the mine and modifying the No Objection Certificate accordingly" as it is the duty of the project proponent to submit correct factual information before CGWA. Also, there is no such request from the Firm to this effect.

The online application form for NOC submitted by the Unit is placed at Annexure B of the appeal (Page 63.)

28. That the averments made in para 30 of the Appeal, are relating to matter of record. However, after obtaining the NOC, ECL did not bring to the notice of CGWA about the alleged "error" committed.
29. That in reply to averments made in para 31 of the Appeal it is again submitted that NOC was issued on the basis of information provided by ECL. It is clearly mentioned vide Letter dated 15.03.2021 that:

"This is to inform that the water discharge details of Chapapur Colliery in the application was given as 1500 m³/day which is the anticipated peak capacity which the mine can ever reach during the life of the mine. However, your attention is requested on the peak seepage capacity that the mine has reached in the last three years. It is requested to kindly charge the NOCAP fee on the basis of maximum seepage the mine has ever reached is 52.7 m³/day & 19235.62 m³/month highlighted in the table above."



Ry

30. That in reply to averments made in para 32 & 33 of the Appeal it is submitted that CGWA observed vast difference in mine seepage quantum forwarded by the Regional Office and the details submitted by ECL. Thereafter, a site-inspection was carried out by Regional Director, CGWB, MER, Patna which highlighted that initial quantum for which permission was asked for was close to actual dewatering requirement i.e. 1500 m³/day. **It is also submitted that during the site-inspection conducted after the issuance of NOC, it was observed that no digital water flow meter was installed by the unit, which is a violation of Hon'ble NGT Orders, CGWA Guidelines as well as NOC conditions.** No log-book was maintained by ECL and the pumping data was provided by ECL only.

Upon finding the misrepresentation of facts, a show cause notice dated 13.10.2021 was issued to Chapapur Colliery for providing explanation.

A copy of the pumping data obtained from the unit and the site-inspection Report is annexed as **ANNEXURE R-3.**

31. That in reply to averments made in para 34 of the Appeal, the same submission in reply to para 28 is submitted. ECL did not bother to bring to the notice of CGWA when charges were asked on the basis of reduced quantum or when NOC with reduced quantum was issued.

32. That in reply to averments made in para 35 of the Appeal, it is extremely clear-cut from the literal interpretation of the letter dated 15.03.2021 that ECL wanted their application to be processed on the basis of reduced quantum than what was initially submitted.

33. That in reply to averments made in para 36 of the Appeal, it appeared that ECL requested for the reduction in quantum to evade payment of actual charges, which were considerably higher than what they actually paid eventually for obtaining NOC, and an explanation was sought from ECL.

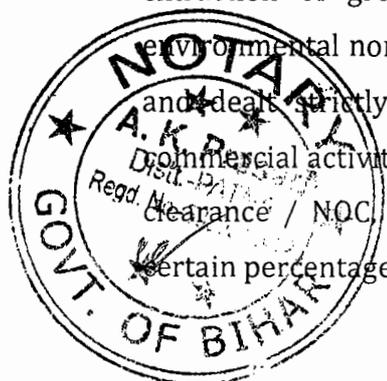
That in reply to averments made in para 37 and 38 of the Appeal, again it is submitted that erroneous information is being presented by ECL. It was 1500 m³/day, which is 5 times more than the data provided by the Appellant and the letter dated 15.03.2021 speaks itself.



35. That in reply to averments made in para 39 of the Appeal, it is submitted that the charges were sought from ECL on the basis of the reduced quantum vide email dated 22.03.2021, and instead of bringing it to the notice of this Office, ECL chose to pay the reduced charges instantly.
36. That in reply to averments made in para 40 to 43 of the Appeal, it is submitted that serving of Show Cause Notice was a valid step taken by answering respondent after satisfying itself that ECL had misled the authority. NOC was processed on the basis of the revised data and request provided by ECL. It is also submitted that through the letter dated 15.03.2021 wherein it was requested to process the application taking into account the revised quantum, ECL purposely tried to mislead CGWA by suppression of facts. Show Cause Notice was itself an opportunity provided to ECL which is placed at **Annexure T of the Appeal at pg. 111**, which clearly states the mismatch between the dewatering volume.
37. That in reply to averments made in para 44 of the Appeal, it is submitted that a request for reconsideration was received by ECL and the same was denied by the competent authority as the replies were found unsatisfactory.
38. That in reply to averments made in para 45 of the Appeal, it is submitted that since, the NOC was issued for a reduced quantum, the extraction of ground water for the remaining quantum without any permission from the competent authority is considered illegal.

It has been clearly stated that "Environmental Compensation" has been imposed on extraction of water without any authority and it has been calculated as per CGWA Guidelines dated 24.09.2020 notified by Ministry of Jal Shakti.

Hon'ble National Green Tribunal, Principal Bench, New Delhi in numerous Orders has emphasized on the levying of Environmental Compensation for illegal extraction of ground water on the defaulting units. Violation of provisions of environmental norms and operating without requisite permissions is viewed seriously and dealt strictly by the Hon'ble NGT. It is to bring to your notice that where commercial activities were carried without obtaining statutory permissions / consent / Clearance / NOC, Courts have determined, in some matters, compensation by fixing certain percentage of cost of projects.



- 39. That in reply to averments made in para 46 of the Appeal, it is submitted that this contention is ambiguous and the Appellant may substantiate the same.
- 40. That in reply to averments made in para 47 of the Appeal, it is submitted that **the Appellant under this para is admitting that NOC so issued was validly done. The NOC was issued on the basis of false information provided by ECL.**
- 41. That in reply to averments made in para 48 of the Appeal, it is again submitted that CPMDIL is the premier research institute in the field of mining, and the process of determination of the quantity of groundwater withdrawal and mining seepage quantum is expected to be known by them.
- 42. That in reply to averments made in para 49 & 50 of the Appeal are matter of record, hence no comment.
- 43. That in reply to averments made in para 51 & 52 of the Appeal, it is submitted that a Personal Hearing with the officials from ECL was held at the CGWA office, Jamnagar House on 10.10.2022 at 3.00 PM in compliance with the Order dated 11.07.2022 of Hon'ble NGT/EZ wherein no new fact / submission was put forward by the official from ECL.
- 44. That under para 53 of the Appeal, Appellant has presented a fact, and the same is known to the scientists of CGWA who are well versed in the field of hydrogeology. Entire quantum of water accumulating in, and pumped out from mines is taken as dewatering quantum.
- 45. That in reply to averments made in para 54 of the Appeal, it is submitted that the letter dated 15.03.2021 clearly interprets that the appellant wanted the NOC issued on the basis of reduced quantum.

46. That in reply to averments made in para 55 of the Appeal, it is submitted that site inspection was jointly conducted by representatives from CGWB and the authorized representative from the mining unit.



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The Environmental Compensation has been assessed by CGWA taking into account the information related to ground water quantum as submitted by ECL in hydro geological report prepared by CMPDI and not on the basis of quantum that was found during the inspection. It may however be mentioned that the two figures are close, when compared to reduced quantum, which is drastically lower. A copy of the inspection is annexed herewith and marked as Annexure R-3.

47. That in reply to averments made in para 56 of the Appeal, it is submitted that the Speaking Order dated 28.11.2022 is comprehensive enough to explain the reasons thereof.

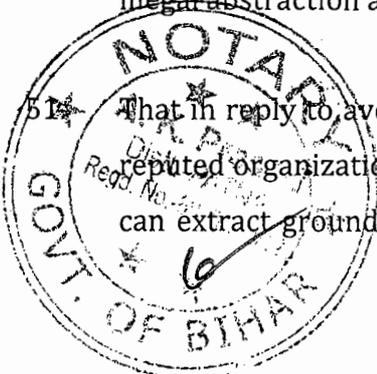
48. That in reply to averments made in para 57 of the Appeal, it is submitted that **the Appellant under this para has admitted that "the demand so made was only for total withdrawal of 99.6 meter cu/day" and hence, the total withdrawal of 1500m³/day as provided in the Application should not have been considered by CGWA. However, the same has been later found to be falsely presented.**

49. That in reply to averments made in para 58 to 62 of the Appeal, it is submitted that the so-called 'demands' were queries raised by CGWA as a part of scrutinizing mandatory documents to be submitted for the issuance of NOC. All applicants are expected to be responsible and error lies on the part of the applicant irrespective of the kind of application.

As submitted earlier, CMPDIL is a well reputed organization 300 meter cu/day is wrongly presented.

50. That in reply to averments made in para 63 to 66 of the Appeal, it is submitted that answering respondents already given reply in earlier paragraphs. The NOC has been cancelled on account of false and misleading information provided by the Appellant. The NOC is not for the quantum actually extracted/dewatered by ECL, hence, it is an illegal abstraction and the NOC is not valid.

51. That in reply to averments made in para 67 to 72 of the Appeal, it is submitted that a reputed organization such as ECL is expected to abide by the laws of this land. Any unit can extract ground water / carry out dewatering after duly complying with the legal



course as framed by the Government of India. ECL may be directed to pay the Environmental Compensation for extracting ground water without a valid NOC in the interest of justice and to set a deterrent for other units, both government and private.

52. That in reply to averments made in para 73 to 77 of the Appeal, it is submitted that CGWA shall take action on any unit irrespective of its ownership whether government or private, engaged in illegal ground water withdrawal or abstracting ground water without a valid NOC.

Environmental Compensation and Penalty has been imposed as per law with the guidelines issued as per notification by the Ministry of Jal Shakti, Govt. of India dated 24.09.2020.

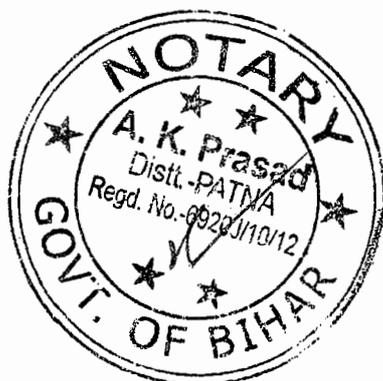
EC letter 29.12.2021 is annexed as Annexure U of the Appeal (pg. 115).

53. It is submitted that CGWA is acting solely on the basis of law / guidelines as well as NGT's directions on imposing Environmental Compensation wherever damage is caused to the environment or units operate without valid NOC. Environmental Compensation and Penalty has been imposed as per law. The appellant has been made aware of the relevant provisions through the communications. The CGWA Order dated 28.11.2022 has been issued after due deliberations and process and the same should be deemed to be valid.

Prayer

In view of the memorandum of appeal and annexures appended to it in corroboration of the contention, it is apparent on the face of pleadings that there is a variance in between the factual aspect pleaded and annexures allegedly corroborating the same. It is the settled principal that in the case of variance in between evidence and pleading, the pleading is liable to be rejected and not to be taken on record.

Hence it is prayed with all humility that the instant appeal being a frivolous one may kindly be rejected and dismissed with cost for the ends of justice.



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Sl. No. 636 Date 01/05/2023

VERIFICATION:



Verified at Patna, on this the ^{1st} day of ^{May} April, 2023 that the contents of the above Affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed there from.

Shri/Smt. Rajeev Ranjan Shukla
Who is identified by B. S. Sinha
Advocate/Representative, solemnly
affirm & declare before me.

A. K. Prasad
A. K. Prasad, Advocate
NOTARY, Reg. No 6920J/10/2012

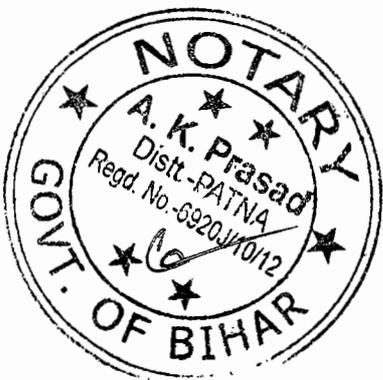
Rajeev Ranjan Shukla

DEPONENT

कार्यालय प्रमुख
केन्द्रीय भुमि जल बोर्ड
मध्य-पूर्वी क्षेत्र, पटना

Identified by me

Advocate

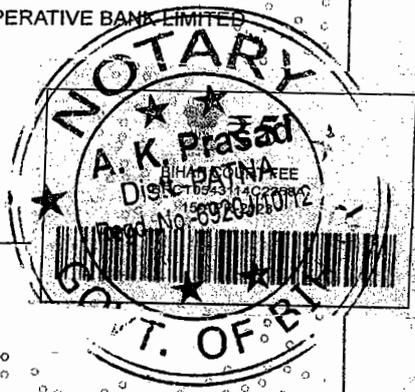


I identify the signature/L.T.I. who
has signed in my presence

[Signature]
12/5/2023

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 YL 0000556330 <p>GOVERNMENT OF BIHAR e-Court Fee</p>  <p style="text-align: right; font-size: small;">सत्यमेव जयते</p>	
DATE & TIME :	15-APR-2023 11:18:02
NAMES OF THE ACC/ REGISTERED USER :	THE BIHAR STATE COOPERATIVE BANK LIMITED
LOCATION :	CIVIL COURT PATNA
e-COURT RECEIPT NO :	BRCT0619B2370L863
e-COURT FEE AMOUNT :	₹ 95 (Rupees Ninety-Five Only)
 BRCT0619B2370L863	
<p>Statutory Alert : The authenticity of this e-Court fee receipt should be verified at www.shcilestamp.com. Any discrepancy in the details on this receipt and as available on the website renders it invalid. In case of any discrepancy please inform the Competent Authority. This receipt is valid only after verification & locking by the Court Official.</p>	



NORTHERN INDIA PATRIKA
ALLAHABAD, FRIDAY, APRIL 29, 2016

CENTRAL GROUND WATER AUTHORITY
MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT
AND GANGA REJUVENATION

PUBLIC NOTICE

The Hon'ble National Green Tribunal (NGT), New Delhi, in order dated 15.4.2015 followed by order dated 23.4.2015, order dated 09.07.2015 and judgment dated 11.01.2016 issued directions (for detailed directions please refer to website <http://cgwa-noc.gov.in> or <http://cgwb.gov.in> or website of Hon'ble NGT) to ensure that all existing, new and expansion Industries/projects extracting ground water should obtain permission from Central Ground Water Authority subject to law in force.

All the industrial units/Infrastructure projects whether existing or new or under expansion, using ground water are directed to submit their applications with due recommendation of State Pollution Control Board along with ground water quality analysis report, rain water harvesting proposal, flow charts of water balance, details of water supply from other sources and in accordance with the CGWA guidelines placed on the website of CGWB. The Industries/Projects also are directed to submit their applications online. For any further details/clarifications the ground water users are advised to contact the nearest office of the CGWB. Non-compliance of directions of Hon'ble NGT will warrant closure of industries, operation or process or stoppage of supply of electricity or water or any other service, in addition to imposition of costs by Hon'ble NGT for violation of directions.

CHAIRMAN
Dt. 21.04.2016

dayp 45104/11/0002/1617

THE ECHO OF INDIA - PORT BLAIR
Saturday, November 14, 2015

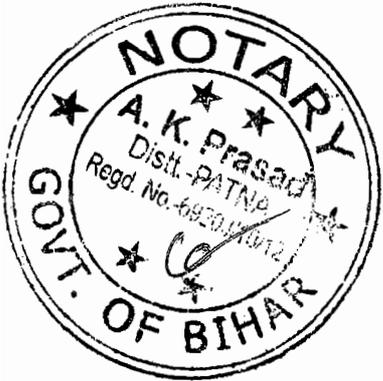
CENTRAL GROUND WATER AUTHORITY
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All the industrial units/ Infrastructure projects whether existing or new or under expansion, using ground water are directed to submit their applications on line along with ground water quality analysis report, rain water harvesting proposal, flow charts of water balance, details of water supply from other sources and in accordance with the CGWA guidelines placed on the website of CGWB. For any further details/ clarifications the ground water users are advised to contact the nearest office of the CGWB.

CHAIRMAN
Dt. 28.10.2015

dayp 45104/ 11/ 0002/ 1516



The Echo of India, Port Blair
14-11-2015

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Annexure-2

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 204/2014, Original Application No. 205/2014,
Original Application No. 206/2014, Original Application No. 218/2014,
Original Application No. 219/2014, Original Application No. 220/2014,
Original Application No. 331/2014, Original Application No. 332/2014,
Original Application No. 333/2014, Original Application No. 334/2014,
Original Application No. 335/2014, Original Application No. 336/2014,
Original Application No. 337/2014, Original Application No. 338/2014,
Original Application No. 339/2014, Original Application No. 341/2014 &
Original Application No. 35 of 2015

IN THE MATTER OF:

Krishan Kant Singh Vs. M/s Deoria Paper Ltd., Hata Road Narainpur
Deoria
And other connected matters

CORAM : HON'BLE MR. JUSTICE SWATANTER KUMAR, CHAIRPERSON
HON'BLE MR. JUSTICE U.D. SALVI, JUDICIAL MEMBER
HON'BLE MR. DR. D.K. AGRAWAL, EXPERT MEMBER
HON'BLE PROF. A.R. YOUSUF, EXPERT MEMBER
HON'BLE MR. BIKRAM SINGH SAJWAN, EXPERT MEMBER

Present: Original Applicant:

Applicant:
Applicant:
Respondent No. 1:
Respondent No. 1:

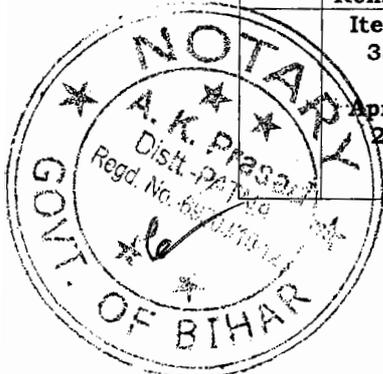
Respondent No. 3:
Respondent No. 4:
Respondent No. 5:

Mr. Rahul Choudhary, Adv., Ms. Maneka Kaur,
Adv. & Ms. Pallavi Talware, Advs.
Dr. Yash Pal Singh & Mr. Antima B. Waz, Advs.
Mr. Shailesh Singh for (O.A. No. 35/2015)
Ms. Savitri Pandey & Ms. Azma Parveen, Advs.
Mr. Yash Pal Singh with Mr. A.A. Aron, Advs.
for (O.A. No. 35/2015)

Mr. Marimuthu P. & Mr. M.K. Ravi, Advs.
Mr. Marimuthu P & Mr. M.K. Ravi, Advs.
Mr. S.A. Zaidi & Mr. Gulnaz Parveen, Advs.

Mr. H.P. Sharma, & Mr. Ajay Sharma, & Dr.
Yash Pal Singh, Advs. (O.A. No. 220 of
2014)
Mr. Antima Bazaz, (O.A. No. 205 of 2014)
Mr. B.V. Niren, Adv. (CGWA)
Mr. Motish K. Singh with Mr. Amit Negi, Advs.
(O. A. No. 219 of 2014)
Mr. Pradeep Misra, Mr. Daleep Kr. Dhayani &
Mr. Suraj Singh, Advs. for (UPPCB)
Mr. Mukesh Verma, Adv. for CPCB
Mr. Avi Tandon, Adv. for Shree Bhawani Paper
Mills
Mr. Rajul Shrivastav, Adv. for MPPCB
Mr. A.A. Aron, Adv. for Garg Duplex, Dev Priya
Fibre, Dev Priya Product, Dev Priya Paper, Dev
Priya Industries, Anand Duplex and Anand
Triplex

Date and Remarks	Orders of the Tribunal
Item No. 38-54 April 15, 2015	Kanpur Electricity Supply Company is directed to provide domestic electric supply upon fixation of separate



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meter in accordance with law subject to payment of appropriate prescribed charges and upon application made by the Noticee. After hearing the Learned Counsel appearing for parties we direct Central Ground Water Authority that it shall be obligatory upon it to ensure that any person operating tubewell or any means to extract groundwater should obtain its permission and should operate the same subject to law in force, even if such unit is existing unit or the unit is still to be established.

We direct U.P. Pollution Control Board to ensure that electro-magnetic flow meters are fixed in all these units to show their water consumption as well as discharge of effluents of these units. Working of these meters and maintenance of records in that behalf shall be regularly supervised by the U.P. Pollution Control Board.

The recommendation/action proposed to be taken by the Board shall be placed before the Tribunal prior to its implementation.

List all these matter on 16th April, 2015.

.....,CP
(Swatanter Kumar)

.....,JM
(U.D. Salvi)

.....,EM
(Dr. D.K. Agrawal)

.....,EM
(Prof. A.R. Yousuf)

.....,EM
(B.S. Sajwan)



Handwritten signature/initials

Eastern Coalfields Limited
(A Subsidiary of Coal India Limited)
Office of the Agent, Chapapur Colliery, Mugma
Area
Post: Nirsha, Dist.: Dhanbad, Jharkhand - 828205
CIN: U10101WB1975GOI30295
e-mail: chapapurcolliery@gmail.com



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ईस्टर्न कोलफील्ड्स लिमिटेड
(कोल इंडिया लिमिटेड का एक अंग)

अभिकर्ता का कार्यालय, चापापुर कोलियरी, मुगमा क्षेत्र
पत्रालय : निरशा, जिला : धनबाद, झारखंड - 828205
कंप.मं० U10101WB1975GOI30295
ईमेल : chapapurcolliery@gmail.com

Ref.No.. ECL/ CHP/ AGT/MGR/21/1054

Date: 21/07/2021
22/07

To,
Manager, (AMPCD)
Mugma Area.

Sub:- Data of Chapapur Colliery(UG & OCP) as per Central Ground Water Authority, seeking from Mugma Area and Mines.

Dear Sir,

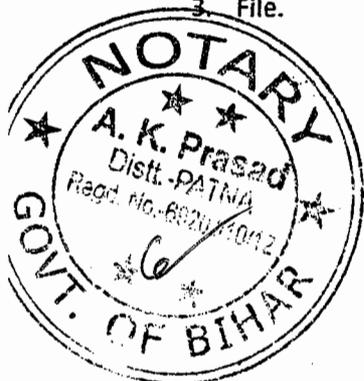
As per Letter No. ECL/GM/MA/AMPCD/2021/19 Dated 17/07/2021, the information seeking from area to Chapapur Colliery regarding Data sought by Central Ground Water Authority after the inspection of mines of Mugma Area on 7th, 8th and 9th July 2021 is as given below.

- 1) Catchment area of Chapapur Colliery is 85 Acre.
- 2) Daily Pumping at Chapapur Colliery is as:
 - a) At OCP, The pumping is going on only in Monsoon period (three month) on an average of 6 to 7 Hr/ Day. - WITH 500 G.P.M PUMP CAPACITY & 400 G.P.M DISCHARGE
 - b) At UG, on an average 7 to 8 Hr/Day throughout the year. - WITH 500 G.P.M PUMP CAPACITY & 400 G.P.M DISCHARGE.
- 3) Excavated Mining area of Chapapur Colliery is 54 Acre and MAP is in a Separate Sheet.
- 4) Geological cross section of Chapapur Colliery is in a Separate Sheet.
- 5) Number of coal seam, thickness of coal seam along with general Dip and strike for Chapapur Colliery is, Details in a Separate Sheet.
- 6) Reduced level of Chapapur Colliery is 156.45m (Ground level), bottom of present mining bed is 104.35m and deepest mined surface is 85.30m.


21/7/21
Sr. Manager
Chapapur Colliery.

Copy to:-

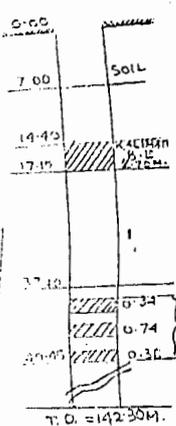
1. Addl. General Manager, Mugma Area.
2. Agent, Chapapur Colliery
3. File.



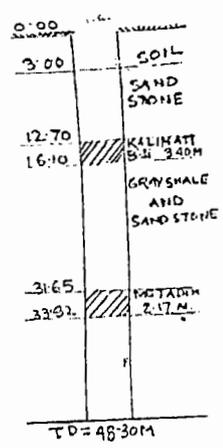
Daily Pumping Record of Chapapur Colliery During (2018, 2019 and 2020).

Name of mine	Capacity of pump	Rated Discharge (LPS)	Date	Pumping hours
Chapapur Colliery (OCP)	500 GPM	30.5 LPS	Three month a year	6 to 7 hrs/day (during monsoon)
Chapapur Colliery (UG)	500 GPM	30.5 LPS	Throughout the year	7 to 8 Hr./Day

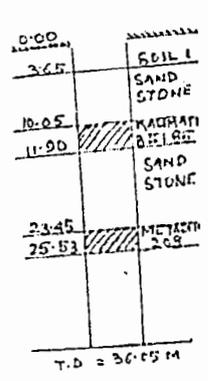
0830/CM/022
R.L = 151.650M



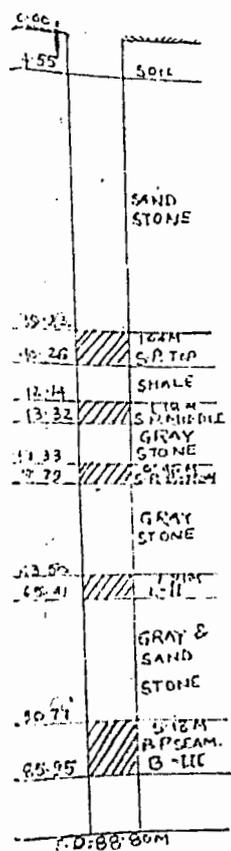
0830/CM/034
R.L = 146.075M



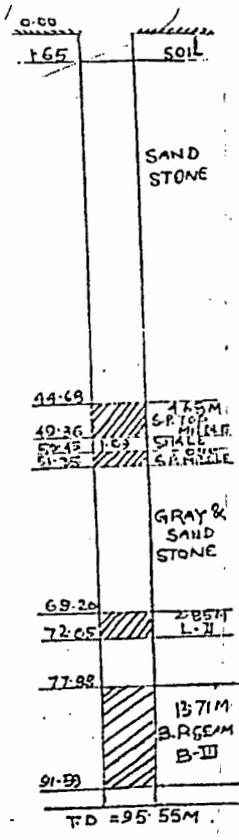
0530/CM/037
R.L = 149.64M



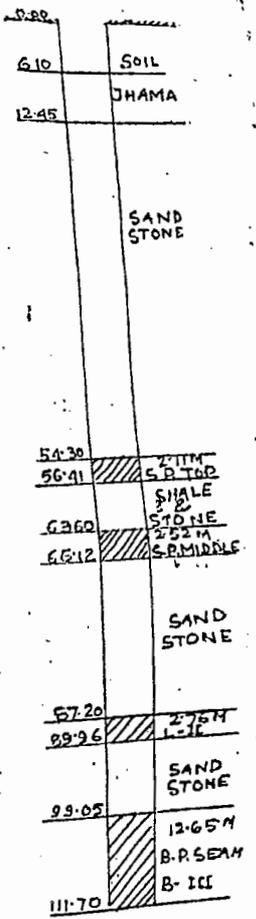
CH P.R / DDS/002
R.L = 157.72M



CH P.R / DDS/003
R.L = 157.92M



0830/CM/014
R.L = 158.045M



to C.P. Patch
B.P. Seam
Strike - S 34° 00' W
Dip - 1 in 57

Metadine
S 56° 43' N
Dip - 1 in 3

K. S. 14/6/13
Surveyor
CHAPAPUR II COLLIERY
24/6/13
MANAGER
COLLIERY

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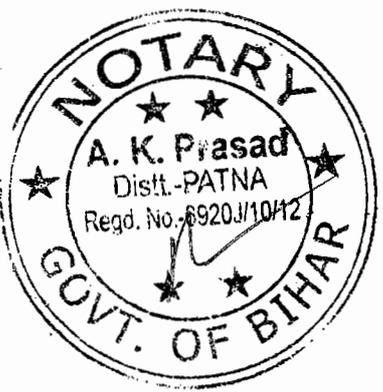
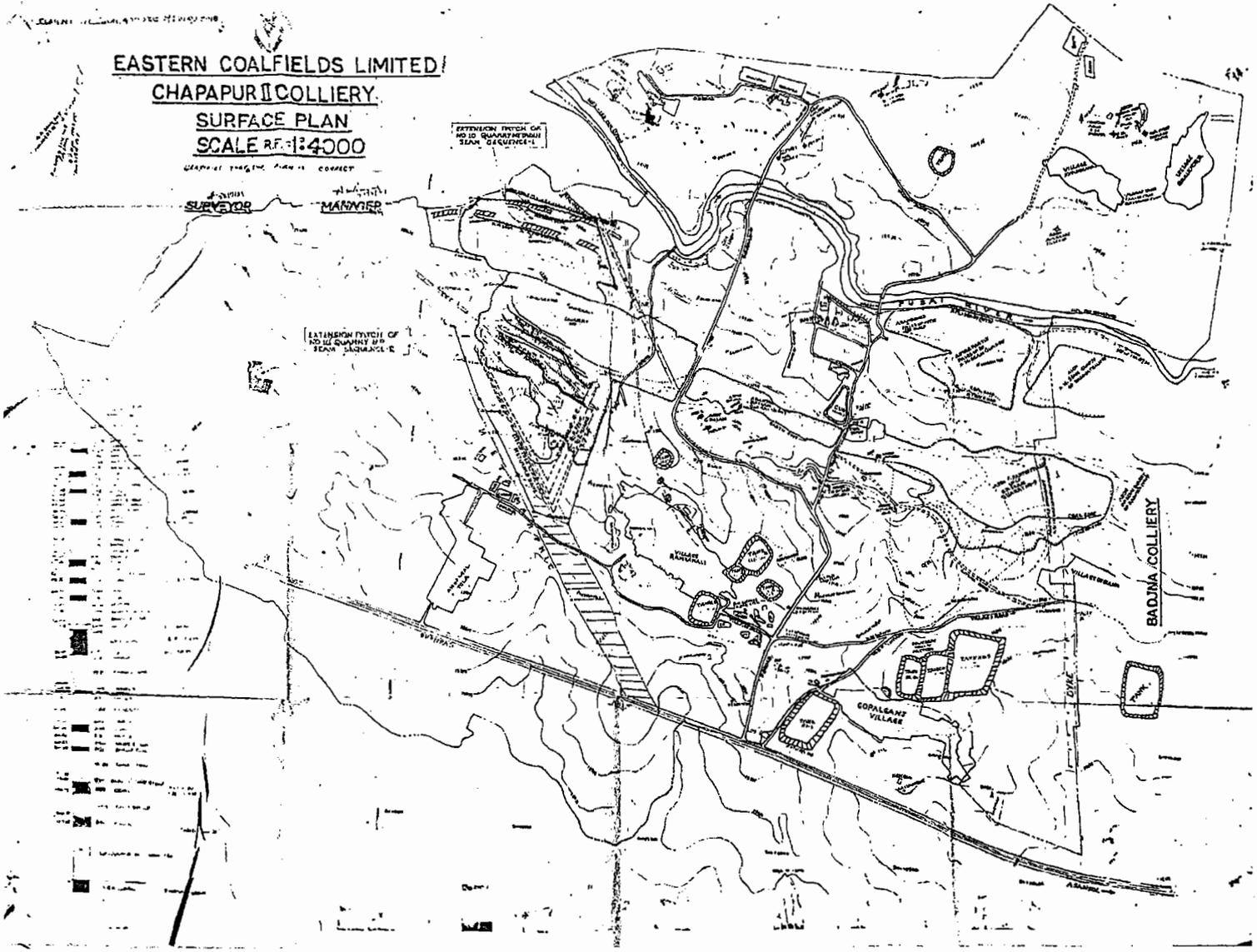


**EASTERN COALFIELDS LIMITED/
CHAPAPUR I COLLIERY
SURFACE PLAN
SCALE REF. 1:4000**

DEPARTMENT OF MINES AND GEOLOGICAL SURVEY
SURVEYOR MANAGER

EXTENSION FROM THE
NO. 10 QUARRY FROM
SEAM GARMENT-1

EXTENSION FROM THE
NO. 10 QUARRY FROM
SEAM GARMENT-2

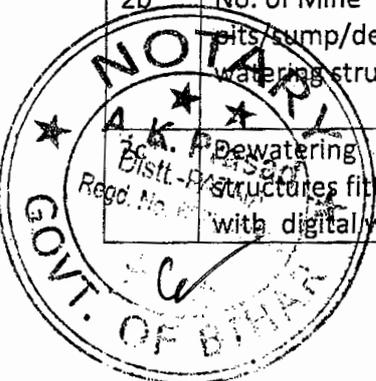


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**SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY INDUSTRIES/
INFRASTRUCTURE/ MINING PROJECTS**

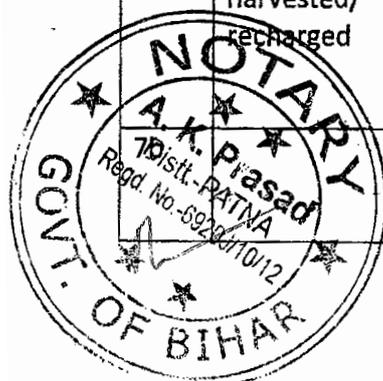
1. Name of industry/infrastructure/ mining project : Chapapur Colliery
2. Village/ Block/ District/State: Ramkanali/Nirsa/Dhanbad/Jharkhand
3. No. & Date of issuance of NOC: CGWA/NOC/MIN/ORIG/2021/1412
Dated 23/3/21
4. Date of latest renewal (if any): NA
5. Validity of NOC (Years): 2 years
6. Date of site inspection : 8/7/21
7. Monitoring of compliance of conditions laid down in the NOC:

S.No.	Conditions as per NOC	Compliance status observed	Remarks
1a	Quantum of ground water withdrawal through abstraction structure (TW/BW/DW) m ³ /day	Quantum withdrawn by the firm (Check log book) m ³ /day	NA
1b	No. of DW/TWs/BWs	No. of DW/ TWs/BWs constructed	NA
1c	Wells fitted with digital water flow meter	Check at site	NA
1d	Functional status of flow meter	Are all flow meters in working condition?	NA
2a*	Quantum of Dewatering of Groundwater m ³ /day	Quantum of dewatering withdrawn by the firm (Check log book) m ³ /day	
2b*	No. of Mine pits/sump/dewatering structure	No. of Mine pits/sump/dewatering structure constructed	
	Dewatering structures fitted with digital water	Check at site	NO



Ry

	flow meter	be fitted with digital water flow meters			
3	Submission of data on GW extraction/dewatering to CGWA	GW extraction/dewatering data to be submitted to CGWA	Whether ground water extraction/dewatering data submitted to CGWA	Yes/ No. Month up to which data submitted:	
4a	No. of piezometers to be constructed	_____	No. of piezometers constructed (Check monthly water level data)	_____ (Attach photograph)	
4b	a) No. of piezometers to be fitted with AWLR/DWLR b) No. of piezometers to be fitted with telemetry	a) _____ b) _____	a) No. of piezometers fitted with AWLR/DWLR b) No. of piezometers fitted with telemetry	a) _____ b) _____	
4c	Submission of water level data to CGWA	Monthly WL data to be submitted to CGWA	Whether monthly water level data submitted to Regional Office	Yes/ No	
5	Monitoring of GW quality	GW quality to be monitored	Whether quality data submitted to Regional Office	Yes/ No Year upto which data submitted:	
6a	No. of wells to be monitored around the mining area	Both in core and buffer zone	No. of wells monitored around the industry	_____	
6b	Submission of water level data of core and buffer zone	Pre- and post - monsoon data	Whether water level data of wells monitored submitted to Regional Office	Yes/ No	
7a	Annual quantum of water to be harvested/recharged	_____ m ³ /annum	Quantum of water harvesting/recharge as implemented by the firm	_____ m ³ /annum	
			No. and type of Recharge structures		



GT

			implemented inside the premises (Attach photographs)		
			Whether structures are maintained properly	Yes/ No	
7c			No. and type of structures implemented outside the premises (Attach photographs)		
			Locations of structures		
			Whether All the structures are maintained properly	Yes/ No	
8	Recycling/ reuse of water		Check at site the STP/ETP installed (Attach photographs)	Yes/ No	
9*	Water from dewatering in mining/ infrastructure projects to be put to gainful use		Activity for which water from dewatering project is being used		

*Applicable for Mining/Infrastructural dewatering projects only.

Name & signature of Project proponent
Representative of the firm



Anand Kumar Agrawal
01/09/21

Anand Kumar Agrawal
Regional Director
Central Ground Water Board
Department of Water Resources, RD & GR
Ministry of Jal Shakti, Govt. of India

@kumar
11/9/21
Name & signature of Inspecting officer from Regional Office
(A.K. Sinha)
Sc-B

- 8. Status of Compliance of NOC Conditions: Fully / Partially / Non-Compliance
- 9. Valid reasons for non-compliance, if any :
- 10. Whether action is to be initiated against the industry? : Yes / No
- 11. Details of Action Taken at the level of Regional Director :
- 12. Date of issuing Show Cause Notice:
- 13. Follow – up actions taken/ recommended, if any:

Recommendation of Regional Director : Recommended for renewal (Yes/No)

Name & Signature of Regional Director

[Handwritten signature]

